

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:652
ANSWERED ON:26.11.2012
IRREGULARITIES IN ALLOTMENT OF LAND IN BEML
Viswanathan Shri P.

Will the Minister of DEFENCE be pleased to state:

- (a) whether his Ministry has received any complaints regarding the allotment of sites by its workers cooperative society to individuals under the discretionary quota;
- (b) if so, the details of the name, designation and address of the beneficiaries other than Bharat Earth Movers Ltd. (BEML) workers;
- (c) whether there is any provision in the byelaws of the society that upto certain percentage can be allotted to outsider;
- (d) if yes, what is the percentage of the discretionary quota;
- (e) whether these discretionary quotas have been approved by the workers cooperative society's general body meeting; and
- (f) if yes, whether the Registrar of Cooperative Societies has approved the amendment?

Answer

MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH)

- (a) Yes, Madam.
- (b) In the complaint referred above, no name of individual beneficiary, other than BEML workers, was indicated. As regards name, designation and address of beneficiaries, such details are maintained by the Housing Society concerned.
- (c) & (d): Orders of Registrar of Cooperative society and Government of Karnataka issued under Section 30(B) of Karnataka Cooperative Society Act 1959 provide for 5% allotment of sites to the outsiders as discretionary quota.
- (e) & (f): While making allotment of sites, under the discretionary quota, guidelines notified by the Government of Karnataka are kept in view by the Society.